



The Salaries and Allowances of Members of the Legislative Assembly
(Manipur) Eighteenth Amendment Act, 2010

Act 5 of 2010

Keyword(s):

Member, Legislative Assembly, Salary, Allowance, MLA

Amendment appended: 4 of 2011

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**GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
D E P A R T M E N T**

N O T I F I C A T I O N
Imphal, the 12th August, 2010

No.2/17/2010-Lc/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 10-8-2010 Is hereby published in the Manipur Gazette.

**THE SALARIES AND ALLOWANCES OF MEMBERS OF THE LEGISLATIVE
ASSEMBLY (MANIPUR) EIGHTEENTH AMENDMENT ACT, 2010
(Manipur Act No. 5 of 2010)**

An
Act

further to amend the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Sixty first Year of the Republic of India as follows:

1. Short, title and commencement- (1) This Act may be called the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Eighteenth Amendment Act, 2010.

(2) It shall be deemed to have come into force with effect from 1-4-2010

2. Amendment of section 3. — In section 3 of the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Act, 1972 (hereinafter referred to as the Principal Act), for the words and figures "Rs.6,750/- (Rupees six thousand seven hundred and fifty)", "Rs. 350/- (Rupees three hundred and fifty)" and "Rs.500/- (Rupees five hundred)", the words and figures "Rs.18,500/- (Rupees eighteen thousand and live hundred) only", "Rs.700/ (Rupees seven hundred)", and "Rs.1,500/- (Rupees one thousand and five hundred)" shall be substituted respectively.

3. Substitution of section 4. - For section 4 of the Principal Act, the following shall be substituted, namely,-

"4, Constituency, contingency, secretarial and entertainment allowances.- A member shall be entitled to a constituency allowance of Rs.12,000/- (Rupees twelve thousand), a contingency allowance of Rs.8,000/- (Rupees eight thousand), a secretarial allowance of Rs. 15,000/- (Rupees fifteen thousand) and entertainment allowance of Rs. 6,500/- (Rupees six thousand five hundred) per month in addition to the salaries and allowances specified in section 3."

4. Amendment of section 5.- In section 5 of the Principal Act,-

(i) in the proviso to sub-section (3), for the words and figures, "Rs. 50,000/- (Rupees fifty thousand)", the words and figures "Rs. 1, 00,000 (Rupees one lakh) " shall be substituted;

(ii) for sub-section (4), the following shall be substituted, namely,-

"(4) A member shall be entitled to the service of one computer assistant, one public relation officer and two drivers on payment of a consolidated pay of Rs.8,000/- (Rupees eight thousand) each per month who shall be appointed at his pleasure during the term of his office.".

5. Amendment of section 11. - For the proviso to section 11 of the Principal Act, the following provisos shall be substituted, namely

"Provided that a member shall be entitled to receive a sum of Rs. 1,00,000/- (Rupees one lakh) for the term for furnishing of free residential accommodation when such free furnishing is not provided:

Provided further that there shall be paid a compensatory allowance of Rs.7,000/- (Rupees seven thousand) per month to a member so long as such accommodation is not allotted or available.".

6. Amendment of section 11 A.- In sub-section (1) of section 11A of the Principal Act,-

(i) for the words and figures "Rs. 8,500/-(Rupees eight thousand and five hundred) only", the words and figures "Rs. 25,000/-(Rupees twenty-five thousand)" shall be substituted;

(ii) in the second proviso for the words and figures, "Rs. 500/- (Rupees five hundred) only", the words and figures "Rs. 1,000/- (Rupees one thousand) " shall be substituted.

7. Amendment of section 11 AA.- In sub-section (1) of section 11AA of the Principal Act, for the words "fifty percent", the words " sixty percent" shall be substituted.

8 Amendment of section 11B, - In sub-section (2) of section 1 IB of the Principal Act, for the words and figures "Rs. 7,000/- (Rupees seven thousand)", the words and figures "Rs. 10,000/- (Rupees ten thousand)" shall be substituted.

9 Amendment of section 11F.- In section 11F of the Principal Act, for word and figures "Rs.4,500/-", the words and figures "Rs.5,000/- (Rupees five thousand)" shall be substituted.

Y RAMESHCHANDRA SINGH,
Secretary (Law),
Government of Manipur.

GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS
D E P A R T M E N T

N O T I F I C A I O N
Imphal, the 31st March, 2011

No.2/17/2010-Leg/L : The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 30-3-2011 is hereby published in the Official Gazette:

THE SALARIES AND ALLOWANCES OF MEMBERS OF THE LEGISLATIVE ASSEMBLY
(MANIPUR) NINETEENTH AMENDMENT AND VALIDATION ACT, 2011
(Manipur Act No. 4 of 2011)

An
Act

further to amend the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Act, 1972.

Be it enacted by the Legislature of Manipur in the Sixty-second Year of the Republic of India as follows:

1. Short title and commencement.- (1) This Act may be called the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Nineteenth Amendment and Validation Act, 2011.

(2) It shall come into force at once.

2. Amendment of section 11-D. After section 11D of the Salaries and Allowances of Members of the Legislative Assembly (Manipur) Act, 1972, the following proviso shall be inserted, namely,-

“Provided that if a Member or an Ex-Member died before the loan amount with interest is fully recovered, the State Government may write off the outstanding loan amount with interest if considers it necessary in the public interest.”.

3. Validation.- Any outstanding amount of vehicle/housing loan with interest against a deceased Member which was written off by the State Government before the commencement of this Act shall be deemed to have been written off under this Act.



(Th. Kamini Kumar Singh)
Deputy Secretary (Law),
Government of Manipur

Copy to :

1. The Secretary, Manipur Legislative Assembly, Imphal.
2. The Director, Printing & Stationery, Manipur for favour of publication in the Manipur Gazette Extra-Ordinary dated 31-3-2011. He is requested kindly to send 5 (five) copies of the Gazette publication to the Law & Legislative Affairs Department.
3. Shri N.Bikramjit Singh, Website Manager, Department of Information Technology, Fourth Floor, Western Block, New Secretariat, Imphal.
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